CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

CP-333/2001 in MA-1438/2001 OA-2677/97

New Delhi this the 25th day of September, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A) Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Rakesh Kumar Tyagi, 5/o Sh. Desh Raj Tyagi, C/o Srichand Tyagi, C-429, Delhi Admn. Flats, Timarpur, Delhi.

Petitioner

(through Sh. S.K. Gupta, Advocate)

Versus

Sh. C.S. Rawat, Sr. Superintendent of Post Offices, Ghaziabad Division, Ghaziabad-201002.

Respondent

(through Sh. M.M. Sudan, Sr. Standing Counsel)

ORDER (ORAL)
Hon'ble Sh. S.R. Adige, VC(A)

We are informed that the Tribunal's order in OA-2677/97 has been complied with. Under the circumstances, Sh. Gupta prays for and is granted permission to withdraw CP-333/2001. MA-1438/2001 filed by respondents seeking extension of time to implement the Tribunal's order dated 14.02.2001 is rendered infructuous.

2. In view of the above, both CP and MA are disposed of. Notice discharged.

A. Wedwahi

(Dr. A. Vedavalli)
M(J)

(S.R. Adige)
VC(A)

/vv/